

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS JUDGE-
CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE DISTRICT COURT
COMPLEX, NEW DELHI**

CC No. 4427/2017

FIR No. 1200/2014

U/S 451/427/506/509/34 IPC

State Vs. Umang Singh

15.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

File has been received from Patiala House Court/New Delhi, pursuant to the directions of Hon'ble High Court passed in Transfer Petition (CrI.) No. 11/2020, titled as 'State Vs. Umang Singh and Others', dated 26.02.2020.

The order of Hon'ble High Court has been perused. In view of the directions contained in the said order, **let this matter be assigned to the designated Court of Sh. Vishal Pahuja, Ld. ACMM-01, Rouse Avenue District Court, New Delhi, for trial and disposal in accordance with law.**

Parties are directed to appear before the Ld. Transferee Court on 22.07.2020 at 10.30 AM.

Ahlmad is directed to send the file, complete in all respects, to the Ld. Transferee Court immediately.

A copy of this order be sent to the Court concerned for necessary compliance and action. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/15.07.2020

Misc. DJ ASJ No. 69/2019
H. B. Chaturvedi Vs. CBI and Others

15.07.2020

Present: Sh. Bhuvnesh Satija, Advocate for applicant/accused H. B.

Chaturvedi.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent No. 1.

**Sh. Ajinkya Tiwari, Advocate for Respondents/accused No. 2, 3, 4
and 13.**

Sh. Mahesh Thakur and Ms. Sheffali Chaudhary, Advocates for

Respondent No.14.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Heard at length on the main transfer application as well as on the ancillary review application.

Ld. Counsel for applicant made submissions in detail.

Ld. Counsel for R-14 raised only one objection. Same was dealt with during the course of submissions and, therefore, she had no other objection.

Ld. Counsel for R-2, 3, 4 and 13 has already submitted in previous proceedings that he has no objection. Ld. Sr. PP for CBI has also stated that he has no objection.

Heard at length.

Copy of the order of Hon'ble High Court not made available. The same be made available today itself during the course of the day by the concerned staff positively. A copy of the order of this Court dated 27.02.2020 be obtained from the website and be made available.

List for orders on 17.07.2020 at 04.00 PM.

A copy of this order be sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/15.07.2020